

CONSUMERS' PROTECTION ASSOCIATION

Adm. Off. Dhaleswar Road no 15, Agartala 799007, Tripura, India
(CPA India is a voluntary, non-political, non-profit,
Registered Society and National Awardee on Consumer Protection.
Member CAG Regd with TRAI, Former -member: CCPC & BIS)
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Connecting Consumers

Ref: TRAI:CP No 15/2008

Date 12/12/2009

To
The Principal Adviser (B&CS)
TRAI, New Delhi

Copy to: Mr Mathew Palamattam
Deputy Adviser (Consumer Affairs)
TRAI, New Delhi

Your Ref No: 322-3/2008-CA Dated 31 December 2008 issued by Deputy Adviser
(Consumer Affairs)

TRAI (**Received ON 7/1/2008 i.e. after the last date**)

Subject: Comments on consultation papers No 15/2008 on Interconnecton issues relating to
Broadcasting & cable services submitted by Consumers' Protection Association, Agartala.

- 6.2.1 Yes
- 6.2.2 Not aware
- 6.2.3 Yes
- 6.2.4 Kindly take technical opinion in this matter
- 6.2.5 Should be subscriber friendly
- 6.2.6 TRAI may propose 2/3 alternative definitions
- 6.2.7 Yeas
- 6.2.8 Yes
- 6.2.9 May be 30 days
- 6.2.10 Yes
- 6.2.11 Yes
- 6.3.1 Yes
- 6.3.2 May be uniform
- 6.4.1 Yes. Penalty may be imposed for first default and punitive damage may be imposed for subsequent default in fulfilling QoS Regulations
- 6.4.2 Yes. But prior approval of the TRAI should be required.
- 6.4.3 Yes
- 6.4.4 TRAI may propose for comments
- 6.4.5 If required, after due consultation, may be amended
- 6.4.6 Should be broadly same
- 6.4.7 If required Regulation may be amended to ensure this. But this should be subject to validity period of Interconnection agreement
- 6.4.8 No, in view of comments on 6.4.7 above
- 6.4.9 No opinion
- 6.5.1 Yes

- 6.5.2 Yes
- 6.5.3 Yes
- 6.5.4 Digitally signed copy of Agreement may be published in the website of the parties and TRAI within 7 days from the date of agreement
- 6.5.5 Acknowledgment may be in electronic form which is also admissible document as per Information Technology Act
- 6.5.6 Yes
- 6.5.7 Vies of the parties may be considered and a balanced decision may be taken by the TRAI
- 6.5.8 May be 30 days
- 6.5.9 May be 7 days
- 6.5.10 In view of comments at 6.5.4 above annual retention of filing may be introduced
- 6.5.11 Yes
- 6.5.12 Yes, as already stated in 6.5.4 above
- 6.5.13 There should not be any confidentiality in this regard.

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